

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00363/2021

Jabalpur, this Monday, the 19th day of July, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Ali Akbar
 S/o Dil Mohamad
 Aged about 58 years
 Retired Operative (Mixer)
 Bhilai Steel Plant
 R/o Plot No.11
 Ward No.7 near Water Tank
 Ayyapa Nagar,
 Supela Bhilai
 Distt. Durg 490020

-Applicant

(By Advocate –**Shri Utsav Mahiswar**)

V e r s u s

1. Steel Authority of India Limited
 Through CEO Bhilai Steel Plant,
 Ispat Bhawan, Bhilai Nagar
 Distt. Durg (C.G.) 490001

2. General Manager,
 SMS-2 Bhilai Steel Plant
 Bhilai Nagar,
 Distt Durg (C.G.) 490001

- Respondents

(By Advocate –**Dr. S.K. Pande**)

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents for non payment of retiral dues along with other benefits and also for providing compassionate appointment to one of his dependent.



3. From the pleadings the case of the applicant is that the applicant while performing his duties suffered a fatal injury as a droplet of hot metal dropped into his right eye and was provided medical treatment at the Company's hospital where he was referred to Shankara Nethralaya Chennai. Due to seriousness of the injury the applicant was referred to Shankar Nethralya twice and once referred to MGM Eye Institute Raipur. The Medical Board of the District Hospital Durg declared the applicant as permanent disabled with disability upto 100%. On 31.01.2020 the National Occupational Health Service Centre of Bhilai Steel Plant also declared the applicant to be permanently medical unfit. Thereafter on 22.02.2020 the respondents discharged the applicant from his services stating that the applicant is unable to perform his duties due to being permanent disabled. The grievance of the applicant is that the applicant is entitled for payment of retiral dues and also for

compassionate appointment to one of his dependents from the Company as per Rules. The applicant submitted his representation dated 17.02.2020 (Annexure A/6) but no decision has been taken.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if he may be permitted to submit a detailed representation to the respondent-Company who may be directed to decide the said detailed representation in a time bound manner.

5. Learned counsel for the respondent-Company submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the applicant is permitted to file a detailed representation to the respondent-Company who shall decide the said detailed representation in a time bound manner.

7. Resultantly, the applicant is permitted to file a detailed representation regarding his disability and other entitlements to the respondent-Company within a period of two weeks from today. Thereafter the respondent-Company shall decide the applicant's detailed representation within a period of 08 weeks after receiving the copy of said detailed representation.



8. Needless to say that the respondent-Company shall pass the reasoned and speaking order. Respondent-Company shall also deal with all the contentions raised in the detailed representation of the applicant.

9. With these observations, this Original Application is disposed of, at admission stage itself, without going into merit of the case.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

Karuna